

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

D.A.No. 992/89

~~Ex-Acc.~~

Dt. of Decision: 22.2.93

Mr. K. Sivaprasada Rao

Petitioner

Mr. P. Krishna Reddy

Advocate for
the Petitioner
(s)

Versus

CPO, SC Rly, Secunderabad and another

Respondent.

Mr. NV Ramana

Advocate for
the Respondent
(s)

CORAM:

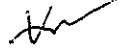
THE HON'BLE MR. N.V. Krishnan, Vice Chairman (Admn.)

THE HON'BLE MR. Justice V. Neeladri Rao, Vice Chairman (Judl.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

av1/


HNVK
VC(A)


HVNR.J
VC(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.992 of 1989

DATE OF JUDGMENT: 22nd February 1993

BETWEEN:

1. Mr. K.Sivaprasada Rao ..

Applicant

AND

1. The Chief Personnel Officer,
South Central Railway,
Secunderabad.

2. The Deputy Chief Mechanical Engineer,
Wagon Workshop,
Rayamapadu,
Vijayawada,
Krishna District. ..

Respondents

COUNSEL FOR THE APPLICANT: Mr. P.Krishna Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, SC for Railways.

CORAM:

Hon'ble Shri N.V.Krishnan, Vice Chairman (Admn.)

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman (Judl.)

contd....

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN (Judl.)

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This application was filed praying for a declaration that the proceedings of the Deputy Chief Mechanical Engineer, Personnel Branch, Wagon Workshop, Guntupally, in No.GR/P.608/1/Vol.4, dated 4.8.1989 to the extent dereserving Roster Point No.31 in the Roster for Deputy Shop Superintendent in the scale 2000-3200 (RSRP) (Reserved for Scheduled Tribes), are illegal and to set-aside the same.

2. It is submitted that after this OA was filed, the mistake was realised and accordingly the revised proceedings dated 10.12.1991 were issued by the Chief Personnel Officer (1st Respondent). The said order was produced ^{by} ~~for~~ the respondents and it discloses that the Scheduled Tribe vacancy ~~was noted~~ against the Roster ^{they were also noted} Points 4 and 17/and the case of the applicant herein was considered in regard to the same. It is also submitted that in pursuance of the interim order of this Court, the applicant was permitted to appear for the relevant departmental examination. It is now stated for the respondents that in view of the above proceedings dated 10.12.1991, no further order is necessary in this O.A. It is stated for the applicant that he _____

✓

contd....

.. 3 ..

Sent
has not received instructions in regard to the same.

Any how, in view of the order dated 10.12.1991 of the 1st respondent, no further order is necessary in this OA, except to state that as this OA is being disposed of, there is no bar to the respondents to publish the results and release the panel in regard to the examination that was held on 21.12.1989. The OA is disposed of accordingly.

No costs.

(Dictated in the open Court).

N.V.KRISHNAN
22.2.93

(N.V.KRISHNAN)
Vice Chairman(A)

V.N.
(V.NEELADRI RAO)
Vice Chairman(J)

8/3/93
Dated: 22nd February, 1993.
Deputy Registrar(J)

To

1. The Chief Personnel Officer,
S.C.Railway, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Wagon Workshop, Rayanapadu,
Vijayawada, Krishna Dist.
3. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
5. One copy spare.

vsn

pvm

TYPED BY

25
CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

The Hon'ble Mr. N. V. Krishnan, V.C. (A)

THE HON'BLE MR. V. NEELADRI RAO : V.C. (J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 22-2-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

C.A. No. 992189

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

